

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:4476
ANSWERED ON:21.04.2015
IRREGULARITIES IN WEIGHING OF SUGARCANE
Singh Dr. Nepal

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether complaints regarding under weighing of sugarcane at the co-operative and Government procurement centres have been received from some States;
- (b) if so, the details thereof and the steps taken thereon, State-wise;
- (c) whether the Government has formulated or proposes to formulate a fool proof system for procurement of sugarcane to check financial exploitation of farmers; and
- (d) if so, the details thereof and the success achieved therein?

Answer

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN)

- (a) & (b) No complaints relating to under weighing of sugarcane at the co-operative and Government procurement centres have been reported from any state except Uttarakhand which has informed that there have been 4 complaints regarding irregularities in weighing of sugarcane. Competent State Government authority is reported to have issued legal notices to the occupier of the concerned mills.
- (c) & (d) Weighing of commodities including sugarcane is governed by the statutory provisions of the Legal Metrology Act, 2009. All aspects of procurement of sugarcane including its weighing are enforced as per weights and measures laws and other state specific laws by the states enforcement authorities to check financial exploitation of farmers.